

(V)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIFUR.

* * *

Date of Decision: 19.01.1998

OA 407/97

Anupam Mishra, CMI (CP) at Agra Fort under CGO-CCG, Churchgate, Mumbai.

... Applicant

Versus

1. Union of India through General Manager, Western Railway, Churchgate, Mumbai.
2. Sr.Divisional Commercial Manager, Western Railway, Kota Division, Kota.
3. Chairman, Housing Committee, Western Railway, Kota Division, Kota.

... Respondents

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

For the Applicant ... Mr. Shiv Kumar

For the Respondents ... _____

O-R-D-E-R

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Anupam Mishra, has filed this application under Section 19 of the Administrative Tribunals Act, 1985, praying for a direction to the respondents to refund the amount which they have recovered from him by way of damage rent w.e.f. 16.9.92 onwards.

2. Heard the learned counsel for the applicant. The learned counsel for the applicant has drawn my attention to the representation made by the applicant vide Annexure A-9 dated 17.9.96. He wants the same to be decided by respondent No.3 through a speaking order on merits.

3. In the circumstances, this application is disposed of, at the stage of admission, with a direction to respondent No.3 to decide the applicant's representation, at Annexure A-9, dated 17.9.96, through a speaking order on merits within a period of two months from the date of receipt of a copy of this order. If the applicant is aggrieved by any decision taken on his representation, he may file a fresh OA, subject to just exceptions. Let a copy of the OA and the annexures thereto be sent to respondent No.3 alongwith a copy of this order.

C.K.K.
(GOPAL KRISHNA)
VICE CHAIRMAN

VK